NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No. 143/2017

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th May, 2017, 10.30 A.M.

Name of the Company Under Section		Raj Singh Chopra & OrsVersus- Sylpack Vincom Pvt.Ltd. & Ors 241/242		
	CS SIDDHARTHA		Resp. 1,243	Jura 16/05/17
3.	CS ABHIJIT A	AGEE		V

Ritobrotro Mitera, Adv Anik Banenjee, Adv Shaunak Ghosh, Adv Rajib Mullick, Adv Rakesh Sankan, Adv

Petitionen

Rosib Mullich 16/5/17-

S. Kejniwal, Adv Chayan Crupta, Adv

J R4.

Shr 16.5.17

16-05-2017 – CP No. 143/2017 – Raj Singh Chopra & Ors Vs. Sylpack Vincom Pvt. Ltd. & Ors.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the Respondent Nos. 1 to 3 and 4 are present.

The Petitioner submitted that he could not file his rejoinder in time due to the fracture of arm of the petitioner; hence prayed for extension of time as the rejoinder is ready but the petitioner is not in a position to sign because of his thumb injury.

Heard; the prayer is allowed. The petitioner is allowed another one week's time to file the rejoinder with copy to all the Respondent(s).

The Respondent No.4, though appearing, on perusal of the record, it is found that they have not filed any reply to the petition. The Ld. Lawyer of the Respondent No.4 again praying time to file the reply to the Company Petition.

Heard; the prayer is allowed with a cost of Rs. 10,000/-(Rupees Ten thousand only) to be deposited with Central Army Welfare fund.

The petitioner is also at liberty to file his rejoinder, if any, within one week.

Let the matter be fixed for final hearing.

No further time shall be allowed.

Fixing 05-07-2017.

MANORAMA KUMARI MEMBER(J)